

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3480
ANSWERED ON:03.09.2012
OPERATION OF STONE CRUSHER MACHINES
Laguri Shri Yashbant Narayan Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether permission has been granted to operate stone crusher machines in the forest reserve areas of Keonjhar district;
- (b) if so, the details thereof and the extent of the areas for which this permission has been granted;
- (c) if not, the action taken by the Government so far against the owner of those stone crushers for operating in the said forest reserves; and
- (d) the extent to which the success has been achieved as a result thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) No, Sir.
- (b) In view of reply to part (a) above, reply to part (b) does not arise.
- (c) There is no stone crusher established in Reserve Forest area in Keonjhar district. One offence case has been detected by the Divisional Forest Officer, Keonjhar Forest Division and Offence Report Case bearing No. 240CH of 2011-12 has been booked against Shri Siddharth Tripathy, Deputy Project Manager of M/s Utkal Manufacturing and Services Limited for illegal establishment of one stone crusher machine inside Kodgadia Village Forest over an area of 4.92 Acres (1.99 Ha.)
- (d) The stone crusher unit has now been dismantled and removed from the forest area.